

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

O.A 121 of 1993

Date of decision : 09.05.2000

Shri. Aiyub Ahmed : Petitioner [s]

Mr. P. H. Pathak : Advocate for the petitioner [s]

Versus

Union of India & Ors. : Respondent [s]

Mr. N. S. Shevde : Advocate for the Respondent [s]

CORAM :

THE HON'BLE MR. V. RAMAKRISHNAN **VICE CHAIRMAN**

THE HON'BLE MR. A. S. SANGHAVI **MEMBER [J]**

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

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- 1) Aiyub Ahmed
- 2) Association of Railway & Post Employees Through its Treasurer Having office at Alap Flats, Opp. Anjali Cinema, Vasna Raod, Ahmedabad – 380 007.

= Applicant =

Advocate : Mr. P. H. Pathak

Versus

1. Union of India
Notice to be served through
General Manager, W.Rly.,
Church gate, Mumbai – 400 020.
2. Divisional Railway Manager
W.Rly., Kothi Compound,
Rajkot.

= Respondents =

Advocate : Mr. N. S. Shevde

**ORAL ORDER
O.A 121 of 1993**

Date : 09.05.2000

Per Hon'ble Shri. V. Ramakrishnan : Vice Chairman.

We have heard Mr. Pathak for the applicant and Mr. Shevde for the respondents. The applicants, 14 in number were working as casual labours in the Railways and have

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approached the Tribunal to regularise their services holding that they cannot be continued indefinitely as causal labours. Mr. Shevde now submits that all the applicants are now regularised and has filed a statement showing the date from which they have ^{been} regularised. A copy of the statement has been given to Mr. Pathak also.

2. Mr. Pathak says that with the issue of this letter a substantial part of the relief has been given. However, according to his information, some of the juniors of the applicant have been regularised from an earlier date in which case the date of regularisation may have to be advanced for the applicants also. He states that the applicants will be submitting a representation to the Railways bringing out the factual position in this regard asking for advancement of the date of regularisation on par with their juniors.

3. We record the position that the applicants have been regularised and note the submission of Mr. Pathak regarding the date of regularisation and that it will be taken up with the Railways separately. If the applicants were to submit any

such representation within 4 weeks from the date of receipt of a copy of this order, the respondents shall deal with the same and communicate the decision in this regard to the applicants expeditiously and within three months from the date of receipt of such representation.

4. Subject to the above observation, the O.A is finally disposed of. No order as to costs.

A. S. Sanghavi
(A. S. Sanghavi)
Member (J)

V. Ramakrishnan
(V. Ramakrishnan)
Vice Chairman

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(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AHMEDABAD BENCH

OA/TB/RA/CP/Mn/PT 12 of 2000 93

Mr. Alyub. A. & Ors. APPLICANT(S)

VERSUS

U.O.T. & as RESPONDENT(S)

I N D E X S H E E T

Certified that the file is complete in all respects.

B. B. E 2002

Signature of S.O. (J)

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X3-05-2000

Signature of Dealer Hand.